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# मध्यप्रदेश राजपत्र

## ( असाधारण )

### प्राधिकार से प्रकाशित

क्रमांक 460]

भोपाल, मंगलवार, दिनांक 22 अगस्त 2017—श्रावण 31, शक 1939

वाणिज्यिक कर विभाग  
मंत्रालय, वल्लभ भवन, भोपाल  
Bhopal, the 22nd August 2017

No. F-A-3-40-2017-1-V (94).—In exercise of the powers conferred by Section 168 of the Madhya Pradesh Goods and Services Tax Act, 2017 (No. 19 of 2017) (hereafter in this notification referred to as “the said Act”) read with sub-rule (5) of Rule 61 of the Madhya Pradesh Goods and Services Tax Rules, 2017 (hereafter in this notification referred to as “the said Rules”) and notification No. F-A-3-55-2017-1-V(87), dated 11th August, 2017 of this department, the Commissioner, hereby makes the following amendments in the notification No. F-A-3-40-2017-1-V(89), dated 17th August, 2017 of this department, namely:—

- (i) in the table,—
  - (a) in Sl. No. 1, in column (3), for the figures, letters and word “20th August, 2017”, the figures, letters and word “25th August, 2017” shall be substituted;
  - (b) in Sl. No. 2, in column (4), in item (i), for the figures, letters and word “20th August, 2017”, the figures, letters and word “25th August, 2017” shall be substituted;
  - (c) in Sl. No. 2, in column (4), in item (iii), for the figures, letters and words “21st day of August, 2017”, the figures, letters and words “26th day of August, 2017” shall be substituted;
  - (d) in Sl. No. 3, in column (3), for the figures, letters and word “20th August, 2017”, the figures, letters and word “25th August, 2017” shall be substituted;
- (ii) in paragraph 2, after the words “electronic credit ledger” occurring before the Explanation, the words, figures and letters “on or before 25th August, 2017” shall be inserted.

2. This notification shall come into force with effect from the date of 21st August, 2017.

By order and in the name of the Governor of Madhya Pradesh,  
RAGHWENDRA KUMAR SINGH, Commissioner of State Tax, Madhya Pradesh, Indore.

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